

ORDER (ORAL)

Hon'ble Mr. P.K. Basu, Member (A)

Heard the learned counsel for the applicant.

2. The case of the applicant is that he fell ill at the time of examination for Combined Graduate Level Examination -2016, Tire-1, which was scheduled to hold on 30.08.2016. Therefore, he reached the examination centre late as he was suffering from severe viral infection. He was not allowed to appear in the said examination on account of reporting late from the actual Scheduled time, He made a representation to the respondent No.1, praying for allowing to him to appear in the next batch of Tire -1 examination continuing till 11.09.2016. The applicant has come before us with a request that he be allowed to appear in the examination to be held on 11.09.2016.

3. Learned counsel for the respondents states that the applicant was candidate from Rajasthan, who applied for the above examination at the Delhi Centre and the respondents are not responsible for his reaching late.

4. In any case, it is stated that examination scheduled for 11.09.2016 is for other zones and it is not possible to accommodate the applicant in the examination meant for another zone. The facts of the case are that the applicant was at fault in not reaching the examination centre on time and for that the respondents are not responsible. Therefore, no relief can be granted and the OA is dismissed.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member A)

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